GOVERNMENT OF INDIA MINISTRY OF COOPERATION

RAJYA SABHA UNSTARRED QUESTION NO. 1444 TO BE ANSWERED ON 12th MARCH 2025

COOPERATIVE SOCIETIES UNDER RTI

1444: SMT. SULATA DEO: SHRI NIRANJAN BISHI:

Will the Minister of COOPERATION be pleased to state:

(a) Whether the Central Government is contemplating to bring the Cooperative Societies under RTI?

ANSWER

THE MINISTER OF COOPERATION (SHRI AMIT SHAH)

(a) No Sir. The Right to Information (RTI) Act, 2005 is applicable to only public authorities. However, a provision under amended section 106 of Multi-State Cooperative Societies Act, 2002 (as amended in 2023) has been made to appoint Cooperative Information Officer by all multi-State cooperative societies to provide information relating to affairs and management of the society to the members of the society.
